estate duty. The newellery recognised by the Central Government as heirloom is also exempt from wealth-tax. Exemption of such jewellery from estate duty is available in all cases. including those of Rulers. After the merger of States exemption of Rulers from local taxation was left to the State Governments for decision: the general intention was to continue the position as it was before August 15. State Governments were also then advised that if house tax was levied in an area which was previously the territory of a princely State the main residential palace of that Ruler should be exempt from the tax

GOVERNORS APPOINTMENT OF FOR HARYANA AND PUNJAB

- 1111 SHRI SURJIT SINGH WAL: Will the Minister of HOME AFFAIRS be pleased to state.
- (a) whether Government's attention has been drawn to the reported statement of the Chief Minister Haryana opposing the appointment of a politician as Haryana's new Governor:
- (b) the time by when a decision regarding the choice of Governors for Punjab and Haryana is likely to be made: and
- (c) whether Government have recently received any representation from some lawyers from the two States opposing bifurcation of High Court?

THE MINISTER OF HOME AF-FAIRS (SHRI Y. B. CHAVAN): (a) Government have seen a report this effect in the Press.

- (b) The matter is being processed, but certain formalities have to be completed before the appointment of Governor or Governors for Punjab and Haryana
 - (c) Yes, Sir.

ASSISTANCE FOR INDIAN OLYMPIC ASSOCIATION

to Questions

1112. SHRI SURJIT SINGH WAL. Will the Minister of EDUCA-TION be pleased to state the total assistance sanctioned by Government for the Indian Olympic Association during the current financial year?

THE MINISTER OF STATE THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) Rs. 6.434.

सविधान के ग्रनच्छेद 309 के भ्रधीन पारित किये गये ग्रधिनियम

- 1113 श्रीरेवती कांत सिंह गृह-कार्य मत्री यह बताने की कृपा करेगे कि
- (क) क्या भारत के सविधान न्ननच्छेद 309 के मधीन समद द्वारा कोई अधिनियम पारित किया गया है . और
- (ख) यदि नहीं, तो इस के क्या कारण

T[ACTS PASSED UNDER ARTICLE 309 OF THE CONSTITUTION

- 1113. SHRI REWATI KANT SINHA, Will the Minister of HOME AFFAIRS be pleased to state.
- (a) whether any Act has been passed by Parliament under Article 309 of the Constitution of India: and
 - (b) if not, the reasons therefor?]

गह-कार्य मत्रालय में राज्य मत्री (श्री विद्या चरण शक्ल): (क) जी नहीं, श्रीमन ।

- (ख) मविधान के ग्रनच्छेद 309 के ग्रधीन सरकारी कर्मचारियो की भरती के उपाय और सेवा की भर्तों को निर्धारित करने के लिए निम्नलिखित दो वैकल्पिक उपायो की व्यवस्था है ----
 - (1) विधि-निर्माण, ग्रौर
 - (2) राष्ट्रपति द्वारा निर्मित विनियम ।
- +[] English translation.

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संविधान के कुछ ग्रन्य ग्रन्चछेदों में भी ऐसी ही व्यवस्थाएं दी गई हैं। जब संविधान में किसी खाम चीज के लिये दो वैकल्पिक उपायों की व्यवस्था हो तब यह आवश्यक नहीं कि उनमें से एक को दूसरे पर प्राथ-मिकता दो जाय । अनुच्छेद ३०७ के परन्तुकों के ग्रधीन भारत के राष्ट्रयति की विनियम शक्ति को **मऋ**पणकालीन ग्रथवा ग्रल्पकालीन नहीं कहा जा सकता ग्रौर सरकारी कर्मचारी सेवा की शर्नो के विनियमन के लिये विधि-निर्माण मे प्रवृत्त होना सरकार के लिये ग्रनिवार्य नही है। भारत में सरकारी सेवा का नियंत्रण प्रमुख रूप से मरकार द्वारा बनाये गये नियमों द्वारा होता है क्यों कि इस से प्रशासन का विकामशील समाज की भावश्यकताओं की पुर्ति के लिए समय-पमय पर स्रावण्यक परिवर्नन करना न्विधाजनक हो जाता है । किन्तू इय बारे में विधि निर्माण के प्रश्न की प्रशासन पुबार भ्रायोग द्वारा जांच किये जाने की संभावना है। आयोग का प्रति-वेदन प्राप्त होने पर सरकार द्वारा इस प्रश्नकी जाचकी जायेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

- (b) Article 309 of the Constitution provides for two alternative for prescribing the method of recruitment and conditions of service of Government servants, namely:
 - (1) Legislation, and
 - (2) Presidential Regulations.

Similar provisions are contained in some other articles of the Constitution. When the Constitution provides for two alternative modes for a certain thing, it is not mandatory that one must be preferred to the other. The regulation-making power of the President of India under proviso to Article 309 cannot be said to be transitory or short-term and it is not obligatory on the part of the Government to sponsor legislation for regulating the conditions of service of Government servants. Public services in India have been largely governed by rules framed by Government because this facilitates periodic changes that are necessary to adjust the administration to the needs of a developing society. However, the question of legislation in this respect is likely to be examined by the Administrative Reforms Commission on receipt whose report it will be examined by Government.]

माध्यमिक शिक्षकों का संसद के सम्मुख प्रदर्शन

1114 श्री रेवती कांत सिंह: शिक्षा मंत्री यह बताने की क्रपा करेंगे कि

- (क) क्या सरकार का ध्यान हिन्दी दैनिक हिन्द्स्तान, दिनांक 1 ग्रगस्त, 1967 में प्रकाशित इस समाचार की स्रोर दिलाया गया है कि अखिल भारतीय माध्यमिक शिक्षक मंब की महा परिषद् के निर्णयानुसार संसद् के स्रागामी सव के समय माध्यमिक शिक्षक मंसद् भवन के मामने प्रदर्शन करेंगे; स्रौर
- (ख) यदि हां, तो सरकार इस सम्बन्ध मे क्या कार्यवाही करने का विचार रखती

†[Secondary Teachers Demonstration BEFORE PARLIAMENT

1114. SHRI REWATI KANT SINGH: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to a news published in the Hindi daily 'Hindustan' of the 1st August, 1967 which says that according to a decision taken by the Council of All India Secondary Teachers' Federation the secondary teachers will demonstrate before the Parliament House during the next session of Parliament; and